

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

24. IA 2278(MB)2024  
IN  
C.P. (IB)/860(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.06.2024**

Name of the Party: Nimbus Packaging LLP  
Vs  
Supermax Personal Care Private  
Limited

Section 9, 60(5) of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT  
Rules, 2016

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**ORDER**

**IA 2278(MB)2024**

1. Adv. Ankit Lohia a/w Adv. Pratik Poojary i/b Adv. Pratik Amin for the Applicant present through virtual mode. Adv. Rushikesh Dusane a/w Adv. Kundukar for the Resolution Professional present through physical mode. Adv. Rohit Gupta i/b Adv. Ajinkya for the Respondent No. 1 present through physical mode. Mr. Gaurav Joshi, Ld. Sr. Counsel a/w Adv. Shweta Jaydev, Adv. Anujya Bhansali, Adv. Abhyarthama Singh i/b Rashmikant & Partners for the Respondent Nos. 2 to 4 present through virtual mode.
2. Ld. Counsel for the Applicant seeks some time to verify the documents of the reply.
3. At the request of Applicant, the matter is adjourned to **27.08.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**